

GOVY, OF BIHAR REGISTRATION EXCISE & PROHIBITION CEPT MACHUBANI SCORE, MACHUBANI

COURT FEE

Authorization No. 2027



50.12.2011

12.2011 BIHAR

Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer

For member of Bihar Legislative Assembly

From 36, Madhubani Constituency

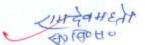
I Ramdeo Mahto S/o Late Ram Ratan Mahto Aged above 53 Years Resident of Vill Kasiyouna, P.O.& P.S.-Rajnagar, Dist.- Madhubani, do hereby solemnly affirm and state on oath as under :-

- (1) I am elected from 36, Madhubani Assembly Constituency from Bhartiya Janta Party.
- (2) Details of PAN and status of filing of Income tax return:

SI. No.	Names	Permanent Account Number (PAN)	The financial for which the last Income-tax return has been filed	shown in Income	
1.	Self.	BQVPM6399E	None	None	
2.	Spouse-	X	X	X	
3.	Dependent 1	X	X	X	
4.	Dependent 2	X	X	X	
5.	Dependent 3	X	X	X	

(3) The following case(s) is/are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	 Rajnagar P.S. case No. 82/99- u/s 420, 406, 120 B I.P.C. & 7 E.C. Act. Rajnagar P.S. Case No. 21/03- u/s 147, 341, 323, 447, 379, 353 I.P.C. Madhubani P.S. Case No. 41/05 u/s 188 (I.P.C.) Madhubani P.S. Case No. 42/05 u/s 188 (I.P.C.)
(b)	Name of the court, Case No. and Date of order taking cognizance:	CJM, Madhubani I. Rajnagar P.S. Case No. 82/99 C.J.M, Madhubani taken on 20.09.03 II. Rajnagar P.S. Case No. 21/03 C.J.M, Madhubani, taken on 03.09.2003 III. Madhubani P.S. Case No. 41/05 C.J.M, Madhubani taken on 21.10.05 IV. Madhubani P.S. Case No. 42/05 C.J.M. Madhubani taken on 15.09.05
(c)	Details of Appeal (s) / Application(s) for revision (if any) field against the above	NO



(4) Case in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted.	NO
(b)	Name of the Court(s), Case No. and Date(s) of order(s)	NO
(c)	Punishment imposed :	NO

(5) That I give herein below the details of use assets (movable and immovable etc.) of myself. my spouse and all dependents:

A. Details of movable assets:

Note:

Description

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/Institution and Branch are to be given.
- Value of Bonds/Share/Debentures as per the current market value in Stock, Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

Spouse

- 4. Dependent, here means a person, substantially dependent on the income of the candidate.
- 5. Details including amount is to be given separately in respect of each investment.

Self

NO.			(Jamuna Devi)			
(i)	Cash in hand	Rs. 50,000	Rs. 30,000/-	X	X	X
CHARY US NOW	Details of Deposits in Bank accounts (FDRs, Term Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	India, Rajnagar MMDC A/c No 534 (23/441) Rs. 50,000 Date Investment- 03.02.10 Date of Maturity- 03.02.2013 Maturity Value- Rs.	Bank of India, Chichari Bujurg, MMDC A/c- 535(23/442) Rs. 50,000 Date of Investment- 03.02.10 Date of Maturity – 03.02.13 Maturity	X	X	X

Dependent-I

Dependent-II

Dependent-III

	(5) PNB, Kankar			
	Bagh, Patna	Date of		
	A/c-	Investment-		
	2921000100129955	08.03.10		
	Rs. 24843/-	Date of		
	(6) SBI, Vidhan			
	Sabha, Patna A/c			
	10839462390 Rs.	Maturity		
	69591/-	value-Rs.		
	(7) Bank of Baroda,			
	Madhubani A/c	(3) U.G.B.,		
	33730100001001	Bank,		
	Rs. 1631	Satghara A/c-		
		03 Rs.		
		50,000/-		
1		Date of		
		Investment-		
		21.01.10		
		Date of		
		Maturity-		
		21.01.13		
		Maturity		i l
		Value- Rs.		
		61570/-		
		(4) U.G.B.,		
		Bank,		
		Satghara A/c-		
		04 Bs.		
		50,000/-		
		Date of		
		Investment-		
		21.01.10		
(+n \ 11		Date of		100
CH		Maturity-		
The state of the s		21.01.13		
		Maturity		
TARY E		Value- Rs.		
	100	61570/-		
IN SU		(5) U.G.B.,		
		Bank,		
		Satghara A/c		
		05 Rs.		
IE Details of females		50,000/-		
		Date of		
		investment-		
		21.01.10		
- consideration that		Date of		
tion of other and		Maturity-		
		21.01.13		
The Second Second		Maturity		
		Value-Rs.		
		61570-		1.0
		(6) U.G.B.,		
		Bank,		

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101			Satghara A/c No. 18 of Rs. 50,000/- Date Investment- 21.11.11			
	PERSONAL PROPERTY OF THE PERSONAL PROPERTY OF		Date of Maturity- 28.05.13 Maturity Value- Rs.			
H			57551/- (7) U.G.B., Bank, Satghara A/c No54 Rs.			
			50,000/- Date of Investment- 21,11.11 Date of			
			Maturity- 21.11.14 Maturity value-RS. 65783/-			
Henry III			(8) U.G.B., Bank, Satghara A/c No. 10 Rs.			
CH CHINA			50,000/- Date of			
NOTARY			Investment- 21.11.11 Date of Maturity- 21.05.19			
	ione.		Maturity Value-Rs. 100003/-	DE DESCRIPTION		
(iii)	Details of investment in Bonds, Debentures/shares and units in	No	NO	x	x	x
	companies/Mutual Funds and others and the amount.	MA THE THE		7		1
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies	No	NO	X	×	×
	and investment in any Financial	252 10 50000			^	-

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ix)	Gross Total value	Rs. 1832434/-	Rs. 580000/-	Х	X	X
	Any other asset such as value of Claims/interest	×	×	×	×	x
			Silver 1 Kg. Rs. 60000/-	-	-	
	details of weight and value)	THE I	30gm. Rs.90000/-	Х	x	х
/ii)	Jawelry, bullion and valuable thing (given	Golden ring 5 gm. Rs. 15000/-	Gold Ornament	-5	X	A.E.
C. Mary	amount)	Mahindra Scarpio Reg. No. BR-32 F- 7355-2011 Rs. 780260/-			Ī	1
1	Make, Registration No. etc, Year of Purchase and amount)	3011-2006 Rs. 838453/- (2) Mahindra & Mahindra Scarpio	NO	х	x	x
vi)	Motor Vehicles/Aircrafts/Ya chts/Ships (details of	(1) Mahindra & Mahindra Scarpio Reg. No. BR-32 C-				
	entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NO	NO	×	×	x
v)	Personal loans/advance given to any person or					
	Instrument in Post office or Insurance Company and the amount.		140			

B. Details of Immovable assets:

(Note :- 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

2. Each land or building or apartment should be mentioned separately in this format)

S. No.	Description	Self	Spouse (Jamuna Devi)	Dependent-	Dependent-II	Dependent-III
(i)	Agricultural Land Location(s) Survey number(s)	Village- Karhiya/Kewan/ Chichri Bujurg P.S Rajnagar S.P. No. 7580, 8262, 8271/298/ 9, 10, 11, 12, 13		×	×	×
	Area (Total measurement in acres)	7580, 8262, 8271 (13/ 16/ 10 Katha)		X	_x	х

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	Whether inherited property (Yes or No)	Yes	NO	x	x_	х
	Date of purchase in case of self acquired property	×	×	×	×	×
	Cost of Land (in case of purchase)at the time of purchase	x	x	×	x	x
	Any Investment on the land by way of development, construction etc.	X	×	X	×	х
	Approximate Current market value	Rs. 800000/-	×	×	х	×
(ii)	Non-Agricultural Land Location(s) Survey numbers(s)	NO	Mauza- Beur Thana No35 (Patna) S.P. No. 1629	X	х	×
	Area (Total measurement in sq. ft.)	X	2 Katha 05 Dhur i.e. 3060 sq.ft. approx	×	x	×
	Whether inherited property (yes or No)	NO	No	×	X	×
	Date of purchase in case of self acquired property	X	26.12.09	х	x	×
EH CH	Cost of Land (in case of purchase)at the time purchase	x	Rs. 246000/-	x	×	×
OTABY	Any Investment on the land by				- 15-	-
OTARY	way of development, construction etc.	×	NO	×	х	×
	Approximate Current market value	х	Rs. 600000/-	x	_ x	X
(iii)	Commercial Buildings (including	X	x	×	×	x
	apartment) Location(s) Survey number(s)	^				_
135	Built up Area (Total measurement in	x	x	x	x	×

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	Whether inherited property (yes or	Yes	×	×	X	x
	No) Date of purchase				-	-
	in case of self acquired property	×	×	x	X	×
3.	Cost of Land (in case of purchase)at the time purchase	x	x	×	×	×
	Any investment on the land by way of development, construction etc.	X	×	×	X	х
	Approximate Current market value	X	X	X	х	х
(iv)	Residential Buildings (including apartment) Location(s) Survey number(s)	Mauza-Karhiya, P.SRajnagar S.P. NO. 8638,8639	×	×	x	x
	Area (Total measurement in sq.ft.)	2 Katha 04 Dhur i.e. 4200 sq.ft. approx	×	x	×	×
	Built up Area (Total measurement in sq.ft.)	2000 sq.ft.	x	x	×	_ x
=	Whether inherited property (yes or No)	Yes	x	x	х	×
Y OHA	Date of purchase in case of self acquired property	x	x	х	x	×
	Cost of Land (in case of purchase)at the time purchase	x	x	x	X	x
	Any Investment on the land by way of development, construction etc.	×	×	×	x	×
	Approximate Current market value	Rs.1500000/-	x	х	×	×
(v)	Others (such as interest in property)	×	x	х	x	. х
(vi)	Total of current	RS. 2300000/-	Rs. 600000/-	Х	Х	X

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Market value of (i)	
to (v) above	

6. I give herein below the details of liabilities/ dues to public financial institutions and government :-

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	VMC, Patna Rs. 780260 Vehicle Loan-	x	x	x	х
	Loan or dues to any individuals/Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature o loan	X	X	X	×	X
	Any other liability	X	X	X	X	X
	Grand total of liabilities	Rs. 780260/-	X	X	X	X
(ii)	Government Dues :- Dues to departments dealing with government accommedation	x	X	x	X	X
	Dues to department dealing with supply of water	х	X	x	x	X
	Dues to department dealing with supply of electricity	X	Х	х	X	х
	Dues to department dealing with supply telephones/mobiles	06276-220682 Rs. 10744/-	X	x	х	х
	Dues to departments dealing with government transport (including aircrafts and helicopters)	x	×	X	×	X
	Income Tax Dues	X	X	X	X	Х
	Wealth Tax Dues	X	Х	X	X	Х
1	Service Tax Dues	X	X	X	X	X
14	Municipal/Property Tax Dues	X	X	X	X	X
1/4	Sales Tax Dues	X	Х	X	X	X
	Any other Dues	X	X	X	X	X
3	Grand total of all Govt. dues	X	X	X	X	X

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7.Details of profession or occupation:

- a. Self:- Agriculturist & Politics
- b. Spouse:- House Wife
- 8. My educational qualification is as under:

(Given details of highest School/University education with full form of the certificate/ diploma/ degree course)

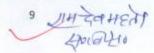
(Name of the School/ College/ University and the year in which the course was completed)

I.A. J.N. College., Madhubani, L.N.M.U., Darbhanga 1975

(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE :

1.	Name of the candidate		Shri Ramdeo Mahto		
2.	Full postal address		VIII- Kasiyouna P.O.& P.S. Rajnagar, Dist		
	Proceedings of the process of the control of the co	Madhubani Bihar.			
3.	Number and Name of the constitu	36, Madhubani State-Bihar			
4.	(a) Name of the Political part candidate (otherwise write 'Indepe	Bhartiya Janta Party			
	(b) Number of cases in which co (other than those referred to in Fo	NONE			
	(c) Total number of Pending case have taken cognizance.	Four			
5.	PAN of	Year for which Income Tax Retur	STATE OF THE STATE	Total Income Shown.	
	(a) Candidate : BQVPM6399E	X	X		
	(b) Spouse	X	X		
	(c) Dependents	X	X		

b.	Details of Assets and Liabilities in Rupees							
		Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III	
Α.		Movable Asset (Total value)	Rs. 1832434/-	Rs. 580000/-	×	x	_x	
В.		Immovable Asset	Rs. 8500000/-	Rs. 1000000/-	Х	х	Х	
S JHA	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	×	_x	×	×	×	
	(ii)	Approximate Current Market Price of Asset (Total Value)	Rs. 2300000/-	Rs. 600000/-	_x	X	x	
7.		Liabilities						
		(i) Government dues (Total)	Rs. 10744/-	x	X	x	Х	
		(ii) Loans from Bank, Financial Institutions and others (Total)	Rs. 780207/-	X	x	Х	×	



Highest educational qualification
 (Give details of School/ University education with full form of the certificate/ diploma/ degree course) (Name of the School/ University and the year in which the course was completed.)

 L.A. J.N.C., Madhubani, L.N.M.U., Darbhanga

VERIFICATION

I, the deponent, above name, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed here from. further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Madhubani this the .50 day of December 20111.

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